



2026:AHC:45450

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3094 of 2026

Constable No. 278, Civil Police Rajesh Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Pratap Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to (I) Issue to writ, order or direction in the nature of seeking the mandamus directing the respondent no. 2 revise the pay of the petitioner which is admissible on date within a stipulated period of time as directed by this Hon'ble Court; (II) Issue to writ, order or direction in the nature of seeking the mandamus directing the respondent no. 2 as the equivalent to decide the grievances of the present petitioner made by means of representation/ reminder dated 17.12.2025 as the equivalent employee/police personal is getting much more salary than the petitioner; (III) Issue any other writ, order or direction which this Hon'ble Court may think fit proper under the facts and circumstances of the case; (IV) Award costs of this petition to the petitioner., due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

(Vikas Budhwar,J.)

February 27, 2026

Rajesh